

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. †216
TO BE ANSWERED ON 4th FEBRUARY, 2019**

CBSE Affiliation Laws

†216. SHRI UDAY PRATAP SINGH:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) has revised affiliation bye-laws rules recently;
- (b) if so, the details thereof;
- (c) whether the Government proposes to take any concrete steps or enact any concrete law in view of the arbitrary attitude of private schools; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) and (b): The Central Board of Secondary Education (CBSE) has notified its revamped Affiliation Bye-Laws vide their Notification No. CBSE/Aff./Circular/10/2018/1424692 dated 18.10.2018. A copy of same is available on the Board's website www.cbseaff.nic.in. The revamped Affiliation Bye-Laws depict a paradigm shift from the highly complex procedure followed earlier to a simplified system based on preventing duplication of processes, speedy transparent and hassle free procedures and ensuring the ease of doing business with CBSE. The entire affiliation process will be completed online and integrated with instantaneous communication. The following are some of the major changes in the revised Affiliation Bye-Laws:-

- Instead of 12-14 documents, a single certificate from District Education Officer and a single affidavit is required.
- The process of Inspection of schools is based on outcome based methodology focusing on quality of education.
- Standardization of measurement of Land is done by changing from acreage to metric system.

- The requirements of affiliation have been clearly defined as essential, post-affiliation and general. Now schools will be required to fulfill certain criteria like recruitment of teachers etc., post affiliation, but before commencement of session.
- Well defined provisions for Shifting of school, Change of name of school/Society, Transfer from one society and closure of school etc. to avoid any variation in the processing of various requests are added.
- Relaxation is given in the requirements of land given for states of Arunachal Pradesh, Sikkim and Andaman & Nicobar/Lakshadweep Islands, being difficult areas with scarce land resources, at par with Metro Cities.
- The lease period has been reduced from 30 to 15 years with ownership guarantee of 5 years only on the date of application.
- The responsibilities of various functionaries have been defined in clear terms with adequate penal provisions.

As per the revamped affiliation bye-laws the entire affiliation process will be completed online and integrated with instantaneous communication which will ensure transparency in the affiliation process.

(c) and (d): The Board has incorporated various provisions in revamped Affiliated Bye-Laws for the school's to be followed to avoid arbitrary action on part of the private schools.
